

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE  
BENCH, CHENNAI**

**ORIGINAL APPLICATION NO. 24 of 2023**

**IN THE MATTER OF: -**

**Kosgi Venkataiah and Anr**

**.... Applicants**

**Versus**

**Union of India & Ors.**

**.... Respondents**

**ADDITIONAL AFFIDAVIT FILED ON BEHALF OF THE MINISTRY OF  
ENVIRONMENT FOREST AND CLIMATE CHANGE**



Filed by:  
**G.M. SYED NURULLAH SHERIFF**  
**Senior Standing Counsel**  
**MoEF&Cc.**  
**Mob. No. 9444015330**  
**Counsel for Respondent no.1**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION No.24 of 2023 (SZ)**

Kosgi Venkataiah & Anr

... Applicant

Vs

Union of India & Ors.

... Respondents

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Dated at Chennai on this 5<sup>th</sup> day of November, 2025.



Counsel for the Respondent no. 1

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOTHERN  
ZONE, CHENNAI BENCH**

IN

**ORIGINAL APPLICATION NO. 24 OF 2023**

**IN THE MATTER OF:**

Kosgi Venkataiah & Anr.

...Applicants

Vs.

Union of India & Ors.

...Respondents

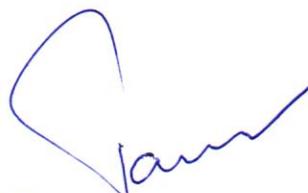
**ADDITIONAL AFFIDAVIT ON BEHALF OF THE MINISTRY OF  
ENVIRONMENT, FOREST AND CLIMATE CHANGE.**

**MOST RESPECTFULLY SHOWETH:**

I, Tarun Kathula S/o Shyamala Rao currently working as Scientist 'G' at the Ministry of Environment, Forest and Climate Change (MoEF&CC), Sub Office, Hyderabad, do hereby solemnly affirm and state as under:

1. That, I in my official capacity of Scientist 'G' in the Sub Office, Ministry Environment, Forest and Climate Change, Hyderabad i.e. Respondent No. 1 in the above-mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.

tarun Kathula  
'G' Scientist  
Ministry of Environment, Forest and Climate Change  
Sub Office, Hyderabad.

  
तरुण कथुला / Tarun Kathula  
वैज्ञानिक 'जी' / Scientist 'G'  
भारत सरकार / Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest and Climate Change  
उप कार्यालय, हैदराबाद / Sub Office, Hyderabad.  
तेलंगाना / Telangana

2. It is submitted that an additional affidavit is being filed in compliance to the direction issued by this Hon'ble Tribunal vide order dated 18.09.2025 and in continuation to the earlier affidavit filed on 16.05.2023 before this Hon'ble Tribunal. The Answering Respondent at this stage craves leave and liberty to file a detailed Affidavit to the aforesaid application, as and when required.
3. That, this Hon'ble Court vide order dated 18.09.2025 in Original Application No. 24 of 2023 in the matter of Kosgi Venkataiah & Anr. vs. Union of India & Ors. directed the Ministry "2...*Meanwhile, the learned counsel appearing for the MoEF&CC would state that the ToR which was issued in the year 2021 is over by the end of the 4th year. So far, no renewal application has been filed either by the Telangana Industrial Infrastructure Corporation (TIIC) or by any individual private respondents.*
3. *Therefore, the operation of each of the units is deemed to be illegal in the absence of valid approval.*
4. *To be noted is that there is also a Writ Petition pending before the Hon'ble High Court of Telangana in W.P. No.20924 of 2023 for the inaction on the part of the regulatory bodies.*
5. *So, let the SEIAA - Telangana, TIIC and Telangana State Pollution Control Board file a detailed report on this aspect before the date of the next hearing.*
6. *Let the MoEF&CC also file a report on the action taken for the non-compliance of the statutory requirements..."*
4. It is respectfully submitted that, in compliance with the directions of the Hon'ble Tribunal, the Sub Office of the Ministry of Environment, Forest and

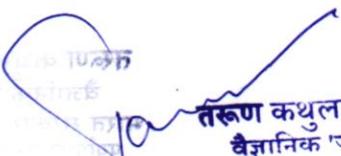
tarun Kathula (गवर्नर) क्लिपक एडवोकेट  
'G' Scientist / Scientist 'G'  
Ministry of Environment, Forest and Climate Change  
उप कार्यालय, हैदराबाद / Sub Office, Hyderabad.  
तेलंगाना/Telangana

  
तरुण कथुला / Tarun Kathula  
वैज्ञानिक 'जी' / Scientist 'G'  
भारत सरकार / Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest and Climate Change  
उप कार्यालय, हैदराबाद / Sub Office, Hyderabad.  
तेलंगाना/Telangana

Forest and Climate Change, Hyderabad, conducted a site inspection on 13.08.2025. The following observations were made subsequent to the inspection of the site:

- i. *TGIIC got notified the SEZ for the Pharmaceutical (Formulations) sector over 101.17 ha on 13 June 2007 within the 397.3 ha Industrial Park in 2006. At that time, as per Section 7(c) of the EIA Notification, 2006, industrial estates below 500 ha not housing any Category 'A' or 'B' industries were exempt from environmental clearance. TGIIC provided an undertaking confirming the absence of such Category 'A' or 'B' industries (Annexure-4)*
  - ii. *The SEZ, being specific to Pharmaceutical (Formulations), was also exempt from environmental clearance under item 5(f) of the EIA Notification, 2006, as drug formulations were excluded from its purview, so they can operate with CFEs and CFOs.*
  - iii. *The requirement for environmental clearance of individual projects or Industrial Parks SEZ, Jadcherla, where building/construction exceeded 20,000 sq. m or development area exceeded 50 ha [serial no. 8(a)/8(b)] of the EIA Notification, 2006, was introduced as an amendment to Section 7(c) only in 2009, whereas the Industrial Park at Jadcherla was notified in 2007.*
5. It is humbly submitted that on the basis of the above-mentioned observations, the Sub Office report further recommends as follows;

*"i...SEIAA, Telangana, is directed to re-examine the proposal submitted by TGIIC and determine whether the SEZ for*

  
**तरुण कथुला / Tarun Kathula**  
**वैज्ञानिक 'जी' / Scientist 'G'**  
**भारत सरकार / Government of India**  
**पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय**  
**Ministry of Environment, Forest and Climate Change**  
**उप कार्यालय, हैदराबाद / Sub Office, Hyderabad.**  
**तेलंगाना / Telangana**

*Pharmaceutical (Formulations) at Jedcherla, notified in 2007, falls under the violation category as per the EIA Notification, 2006 (amended from time to time). SEIAA may issue necessary directions to TGIIC after re-examination, noting that TGIIC has already re-applied for fresh ToR under B1 category on 30th April 2025, post the expiry of the earlier ToR dated 22.03.2021."*

*ii. Direct the Government of Telangana and TGIIC to construct an appropriate drainage system in and around the SEZ, Jadcherla, to avoid overflow or flooding of rainwater and stormwater into the villages and nearby canals..."*

A copy of the report is annexed and marked herewith as **Annexure- R1/1**.

6. That, in light of the foregoing observations made during the site inspection it is respectfully submitted that, the Sub Office has submitted its report recommending that SEIAA, Telangana, re-examine the proposal submitted by TGIIC to determine whether the SEZ for Pharmaceutical (Formulations) at Jadcherla, notified in 2007, falls under the violation category as per the EIA Notification, 2006 (as amended from time to time). SEIAA may accordingly issue necessary directions to TGIIC after such re-examination, noting that TGIIC has already re-applied for fresh ToR under Category B1 on 30.04.2025, following the expiry of the earlier ToR dated 22.03.2021. The Regional Office has further recommended that the Government of Telangana and TGIIC construct an appropriate drainage system in and around the SEZ, Jadcherla, to prevent overflow or flooding of rainwater and stormwater into the adjoining villages and canals.

**तरुण कथुला / Tarun Kathula**  
**वैज्ञानिक 'जी' / Scientist 'G'**  
 भारत सरकार / Government of India  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 Ministry of Environment, Forest and Climate Change  
 उप कार्यालय, हैदराबाद / Sub Office, Hyderabad.  
 तेलंगाना / Telangana

tarun Kathula  
 Scientist 'G'  
 Ministry of Environment, Forest and Climate Change  
 Government of India  
 Sub Office, Hyderabad.  
 Telangana

7. It is humbly submitted that, as per the recommendations of the said report of the Sub Office, Hyderabad, the report has been forwarded to SEIAA, Telangana, the Government of Telangana, and TGIIC for necessary examination and compliance.
8. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly take the above submissions on record and pass such order(s) as may be deemed just and proper in the facts and circumstances of the case.

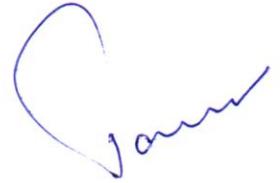


**DEPONENT**

**तरुण कथुला / Tarun Kathula**  
**वैज्ञानिक 'जी' / Scientist 'G'**  
**भारत सरकार / Government of India**  
**पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय**  
**Ministry of Environment, Forest and Climate Change**  
**उप कार्यालय, हैदराबाद / Sub Office, Hyderabad.**  
**तेलंगाना / Telangana**

**VERIFICATION**

Verified at Hyderabad on this 04<sup>th</sup> day of November 2025 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.



**DEPONENT**

**तरुण कथुला / Tarun Kathula**  
**वैज्ञानिक 'जी' / Scientist 'G'**  
**भारत सरकार / Government of India**  
**पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय**  
**Ministry of Environment, Forest and Climate Change**  
**उप कार्यालय, हैदराबाद / Sub Office, Hyderabad.**  
**तेलंगाना / Telangana**

**SITE VISIT REPORT WITH RESPECT TO ORIGINAL APPLICATION  
NO. 24/2023, KOSGI VENKATAIAH, TELANGANA, AND ORS. VS.  
UNION OF INDIA BEFORE NGT (SZ), CHENNAI**

**Introduction:**

The Industrial Park at Jadcherla was initially developed by the erstwhile Andhra Pradesh Industrial Infrastructure Corporation (APIIC) over an extent of 397.3 hectares (981.72 acres), in accordance with the requirements and standards prescribed by the Directorate of Country Planning (DTCP), Government of Andhra Pradesh. The Ministry of Commerce & Industry, Department of Commerce (SEZ Section), vide letter No. F2/527/2006-SEZ dated 27th October 2006 (**Annexure 1**), granted permission for setting up a sector-specific Special Economic Zone (SEZ) for the Pharmaceutical (Formulations) sector within the Industrial Park. Subsequently, the Government of India notified 101.17 hectares (249.9 acres) of land within the park as SEZ through a notification dated 13<sup>th</sup> June 2007. (**Annexure 2**)

In this background, in compliance with the Hon'ble National Green Tribunal order dated 17.04.2025, passed in Original Application No. 24/2023, Kosgi Venkataiah, Telangana, and Ors. Vs. Union of India before Hon'ble NGT (SZ), Chennai related to Industrial Park at Jadcherla, the Hon'ble Tribunal has directed as below:

*“2... Meanwhile, the learned counsel appearing for the MoEF&CC would state that the ToR which was issued in the year 2021 is over by the end of the 4th year. So far, no renewal application has been filed either by the Telangana Industrial Infrastructure Corporation (TIIC) or by any individual private respondents.*

*3. Therefore, the operation of each of the units is deemed to be illegal in the absence of valid approval.*

*4. To be noted is that there is also a Writ Petition pending before the Hon'ble High Court of Telangana in No.20924 of 2023 for the inaction on the part of the regulatory bodies.*

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5. *So, let the SEIAA - Telangana, TIIC, and Telangana State Pollution Control Board file a detailed report on this aspect before the date of the next hearing.*
6. *Let the MoEF&CC also file a report on the action taken for the non-compliance of the statutory requirements...”*

2. Accordingly, the Ministry of Environment, Forest, and Climate Change (MoEFCC), New Delhi vide letter No. IA3-3/29/2023-IA. III dated 23.07.2025, has directed the Sub-Office, Hyderabad, to conduct a site visit in compliance with the Hon’ble NGT (SZ) Order dated 17.04.2025 and submit a report to enable MoEFCC to file a suitable reply before the Hon’ble Tribunal.

3. In this regard, the undersigned has conducted a field visit on 13.08.2025 to the Industrial Park (IP) at Jadcherla, which is located in Survey Nos. 408 to 412, 418 to 435, 437 to 445, and 452 to 459 of Polepally Village, Jadcherla Mandal, as well as Survey Nos. 588 to 630 of Rajapur Village, Balanagar Mandal, Mahabubnagar District, Telangana. The total site area is 386.2 hectares (954.23 acres / 3.86 km<sup>2</sup>), and 101.17 ha of land was earmarked for Pharmaceutical Industries Formulation SEZ within Industrial Park by the erstwhile Government of Andhra Pradesh. Formulation units such as Aurobindo and Hetero, among others, are already in operation.



**Entrance of TGIIC SEZ, Jedcherla, Telangana**

4. During the site visit, officials from Telangana Industrial Infrastructure Corporation TGIIC and representatives from SEZ (Pharmaceutical Formulation industries) were present. The details of the pharmaceutical sector's manufacturing

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formulations in the SEZ of the Industrial Park (IP) at Jadcherla, Telangana, are as follows:

S.No	Name of the Unit	Plot No(s)	Extent in Acs
1	Hetero Drugs Ltd	S-2/A	66.00
2	Amneal Oncology Private Limited	S-3, S-4 & S-5/A	4.56
3	APL Health Care Ltd	S-1, B	26.00
4	Aurobindo Pharma Ltd	S-1/A	45.00
5	Hetero Labs Ltd	S-2/B	50.00
6	Mylan Laboratories Ltd	S-16 & S-17(A)	5.00
7	Shilpa Medicare Ltd	S-20, S-21 & S-22	6.18
8	Aurobindo Pharma Ltd	S-1/A (Part)	4.00
9	Shilpa Medicare Ltd	S-23 & S-24/A	2.91
10	Evertegen Life Sciences Limited	S-8, S-9, S-13 (Part) & S-14 (Part)	5.50
11	Eugia SEZ Pvt Ltd	S-5/B, S-6 & S-7	5.50
12	Shilpa Medicare Ltd	S-24/B, S-25 & S-26	5.00
13	Shri Karikeya Pharma Unit-II	S-18	2.06
14	Shri Kartikeya Pharma (SEZ Unit)	S-19 (Part)	2.00
15	Balaxi Pharmaceuticals Limited	S-10, S-11 & S-12	3.45
16	Eugia SEZ Pvt Ltd	S-13/B & S-14/B	5.50

5. The undersigned has inspected the formulation units, and it is observed that they have well-established rainwater harvesting structures along with a disposal mechanism of effluents by sending effluents to M/s PETL, Patancheru, for further treatment and disposal, as prescribed by the CFEs and CFOs.



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6. Furthermore, it is observed that the rainwater and stormwater in Pharma SEZ is overflowing beyond the premises, flowing uncontrolled into nearby low-lying villages and mixing with the nearby canals as the drainage facility is not well developed.



**Overflow of rainwater/stormwater towards villages**



**Overflow of rainwater/stormwater into the nearby canals**

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7. In the Order dated 17.04.2025, Hon'ble NGT (SZ) stated that "2... Meanwhile, the learned counsel appearing for the MoEF&CC would state that the ToR which was issued in the year 2021 is over by the end of the 4th year. So far, no renewal application has been filed either by the Telangana Industrial Infrastructure Corporation (TIIC) or by any individual private respondents". In this regard, this is to inform that the Project Proponent (TGIIC) has applied for seeking Terms of Reference (ToR) under the violation category on 11.04.2018 in accordance with the MoEFCC circular, S.O. No 804(E), dated 14th March 2017 and its subsequent amendments on violation of EC, and SEIAA has granted ToR on 22.03.2021, which has expired. However, as per the information available on PARIVESH 2.0, currently two proposals were submitted by the TGIIC in April 2025 for the development of an Industrial Park at Polepally and Rajapur villages, Jadcherla and Balanagar Mandals, Mahaboobnagar District, Telangana State, as below:

- i. The first proposal (No. SIA/TG/INFRA/535578/2025) was an application for Terms of Reference (ToR) covering Category A, B1, and B2 violations/EC (Category B2) under Form 1, with submission number SW/245419/2025. This proposal, categorized under B1 and falling in Sector INFRA-1, was submitted on 30th April 2025 to SEIAA and is currently in the status of "Submitted."
- ii. The second proposal (No. SIA/TG/INFRA/535995/2025) was an application for Environmental Clearance (EC) covering Category A, B1, and B2 violations under Form 1, with the same submission number SW/245419/2025. This proposal was submitted on 1<sup>st</sup> May 2025 under the same category and sector [7(c)] to SEIAA but was returned in its present form, directing the TGIIC to obtain ToR after as per the Minutes of 321st SEAC meeting held on 08/05/2025, noting that the proponent has applied for EC after expiry of the TOR validity.

8. Upon examination of the facts given by TGIIC in the initial application (**Annexure 3**) applying for ToR under violation in 2018, it appears that TGIIC has made an application under the violation category stating that it "**started the work onsite without prior EC under EIA notification, 2006**". TGIIC gave information in the column - details of violation in the same application for that "**Some of the industries are under operation in the net**".

*acres (386.2 ha). However, Individual industries have obtained Consent for Establishment and Consent for Operation from State statutory authority before starting up the industry”.*

9. When the facts mentioned in the introduction paragraph 1 and paragraph 8 are examined together, it is observed that the Industrial Park at Jadcherla was notified in 2007 in accordance with 7 (c) of EIA Notification 2006, which exempts TGIIC (then APIIC) from taking environmental clearances as the area is less than 500 ha and neither A nor B category industries are operating in the SEZ and therefore operation with CFEs and CFOs. In the 7 (c), in the general condition column (Col.5), the text: “2. If the area is less than 500 ha. but contains building and construction projects > 20,000 sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be,” was added only in the year 2009 (Entries in Col.5 substituted vide S.O. 3067 (E) dated 1st December, 2009)

7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply  Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
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Relevant 7 (c) extract of EIA Notification 2006, which was in force in the year 2007

7(c) <sup>80</sup>	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	General as well as specific conditions shall apply  Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.
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Relevant portion of 7 (c) in EIA Notification 2006 after incorporation of S.O. 3067 (E) dated 1st December, 2009

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Tarun Kumar Kathula

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10. Furthermore, it appears that as per 5 (f) of EIA Notification, 2006, drug formulations are excluded from the purview of obtaining environmental clearances.

5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located outside the notified industrial area/ estate except small units as defined in column (5)	(i) Located in a notified industrial area/ estate. (ii) Small units as defined in column (5)	General as well as specific conditions shall apply. Small units: with water consumption <25 TPD and not covered in the category of MAH units as per the Management, Storage and Import of Hazardous Chemical Rules, 1989. 71“All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received from 16th July, 2021 to 31st December, 2021, shall be appraised, as Category ‘B2’ projects, provided that any subsequent amendment or expansion or change in product mix, after the 31st December, 2021, shall be considered as per the provisions in force at that time.”
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**Relevant portion of 5 (f) in EIA Notification 2006**

11. From the above inferences, the following observations were made:

- i. TGIIC got notified the SEZ for the Pharmaceutical (Formulations) sector over 101.17 ha on 13 June 2007 within the 397.3 ha Industrial Park in 2006. At that time, as per Section 7(c) of the EIA Notification, 2006, *industrial estates below 500 ha not housing any Category ‘A’ or ‘B’ industries were exempt from environmental clearance*. TGIIC provided an undertaking confirming the absence of such Category ‘A’ or ‘B’ industries (**Annexure 4**).
- ii. The SEZ, being specific to Pharmaceutical (Formulations), was also exempt from environmental clearance under item 5(f) of the EIA Notification, 2006, as drug formulations were excluded from its purview, so they can operate with CFEs and CFOs.
- iii. The requirement for environmental clearance of individual projects or Industrial Parks SEZ, Jadcherla, where building/construction exceeded 20,000 sq. m or development area exceeded 50 ha [serial no. 8(a)/8(b)] of the EIA Notification, 2006, was introduced as an amendment to Section 7(c) only in 2009, whereas the Industrial Park at Jadcherla was established in 2007.

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12. In view of the above and as per Hon'ble NGT (SZ) Order dated 17.04.2025: ***“Let the MoEF&CC also file a report on the action taken for the non-compliance of the statutory requirements..”***, the following actions are recommended:

- i. SEIAA, Telangana, is directed to re-examine the proposal submitted by TGIIC and determine whether the SEZ for Pharmaceutical (Formulations) at Jedcherla, notified in 2007, falls under the violation category as per the EIA Notification, 2006 (amended from time to time). SEIAA may issue necessary directions to TGIIC after re-examination, noting that TGIIC has already re-applied for fresh ToR under B1 category on 30th April 2025, post the expiry of the earlier ToR dated 22.03.2021.”
- ii. Direct the Government of Telangana and TGIIC to construct an appropriate drainage system in and around the SEZ, Jadcheral, to avoid overflow or flooding of rainwater and stormwater into the villages and nearby canals.

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Tarun kumar kathula  
09.09.2025 16:53:00

No. F.3/527/2006-SEZ  
 Government of India  
 Ministry of Commerce & Industry  
 Department of Commerce  
 (SEZ Section)



Udyog Bhawan, New Delhi  
 Dated the 2<sup>nd</sup> October, 2006

To

The Developer,  
 Andhra Pradesh Industrial Infrastructure Corporation Limited,  
 6<sup>th</sup> Floor, Parisrama Bhavan,  
 Fatch Maidan Road, Basheerbagh,  
 Hyderabad - 500001  
 Andhra Pradesh  
 (Fax: 040-23341385/23240205)

**Subject:** Setting up of a sector specific Special Economic Zone for pharmaceutical (formulations) sector at Rajapur and Pollepally Village, Balanagar and Jedcharla Mandal, Mahaboobnagar District Andhra Pradesh by Andhra Pradesh Industrial Infrastructure Corporation Limited Reg.

Reference your application dated 9.9.2006.

Si.(s).

With reference to your above mentioned application, Government of India is pleased to grant formal approval to your proposal for development, operation and maintenance of the sector specific Special Economic Zone for pharmaceutical (formulations) sector at Rajapur and Pollepally Village, Balanagar and Jedcharla Mandal, Mahaboobnagar District Andhra Pradesh by Andhra Pradesh Industrial Infrastructure Corporation Limited, as per details given below:-

I PROPOSAL and PROJECT DETAILS: - To set up a sector specific Special Economic Zone for pharmaceutical (formulations) sector over an area of 101.17 hectares at Rajapur and Pollepally Village, Balanagar and Jedcharla Mandal, Mahaboobnagar District Andhra Pradesh by Andhra Pradesh Industrial Infrastructure Corporation Limited.

II. DEVELOPER: - Andhra Pradesh Industrial Infrastructure Corporation Limited.

III GENERAL CONDITIONS:

- (i) The Developer shall develop, operate and maintain the Special Economic Zone in terms of the Special Economic Zones Act, 2005 and the rules made there-under.
- (ii) The Developer shall execute Bond-cum-Legal Undertaking as required under rules 12 and 22 of the Special Economic Zone Rules, 2006 for the authorised operations.

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- (iii) The Developer shall obtain the required approval from various statutory authorities under relevant statutes and regulations of the Government of India and the State Government and local bodies.
- (iv) The Developer shall make adequate provision for rehabilitation of the displaced persons.
- (v) The project shall be implemented and operated in terms of the Special Economic Zones Act, 2005 and the rules and orders made there-under.
- (vi) The Developer shall conform to the environmental requirements.
- (vii) The Developer shall abide by the local laws, rules, regulations or bye-laws in regard to area planning, sewerage disposal, pollution control, labour laws and the like as may be locally applicable.
- (viii) The Developer shall raise the required funds for the project. External commercial borrowing, if any, will be as per the guidelines of the Ministry of Finance, Department of Economic Affairs, Government of India, New Delhi.
- (ix) This approval is valid for a period of three years within which time the Developer shall implement the project. The project implementation progress report will be submitted to Government of India every six months.
- (x) This approval is liable to be suspended in case of violation of any of the terms and conditions stipulated herein.
- (xi) The operation and maintenance of the facilities will be made as per the standards specified in the proposal and to the satisfaction of the users.
- (xii) The Developer shall maintain adequate manpower to provide the facilities.
- (xiii) The user charges will be finalized in consultation with the Development Commissioner and the users. This shall be subject to revision as per the agreed terms.
- (xiv) The Developer shall obtain the approval of Board for specific activities proposed to be undertaken for development, operation and maintenance of Special Economic Zone. Based on the activities approved by the Board, the Developer shall be entitled for duty free import or domestic procurement of goods for the approved activities under rules 10 after the Special Economic Zone has been notified.
- (xv) The authorized operations shall be carried out in terms of the parameters laid down in the Special Economic Zones Act, 2005 and the Rules and orders made there-under and in accordance with the proposal approved herein.
- (xvi) No duty free goods shall be available for personal use of, or consumption by officials, workers, staff or owners of the Unit or Developer.
- (xvii) Normally, no extension of validity period of three year for implementation of the project will be considered. Any request, however, may be considered by the Board, on merits. Such request shall be submitted to the Government six months before expiry of the approval period.

2. This approval shall be also subject to other conditions as prescribed by the Board.

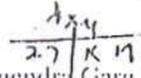
3. The Developer may convey acceptance of all the terms and conditions indicated above within thirty days from the date of issue of this letter. All future correspondence may be addressed to the Director (SEZ), Department of Commerce, Udyog Bhavan, New Delhi-11.

*Key*

4. The Developer may send exact details of the area along with a map indicating the Special Economic Zone area certified by the District Revenue Authorities for notification in the Gazette of India.

5. The Developer shall furnish to the Development Commissioner, Visakhapatnam Special Economic Zone returns on import, procurement and utilization of goods, as provided for under the Special Economic Zone Rules, 2006.

Yours faithfully,

  
(Yogendra Garg)

Director

Tel. (011) 2306 3434

E-mail: y.garg@dnic.in

Copy to:

1. Central Board of Excise and Customs (Shri Devender Dutt, Member (Customs), Department of Revenue, North Block, New Delhi.
2. Central Board of Direct Taxes (Shri Arun Bhargava, Member(IT)), Department of Revenue, North Block, New Delhi.
3. Ministry of Finance (Shri Amitab Verma, Joint Secretary), Banking Division, Department of Economic Affairs.
4. Department of Industrial Policy and Promotion (Shri Gopal Krishna, Joint Secretary).
5. Ministry of Science and Technology (Shri I.B.Singh, Adviser), Technology Bhavan, Mehrauli Road, New Delhi.
6. Ministry of Small Scale Industry (Shri J. Sircar, Development Commissioner), Nirman Bhavan, New Delhi.
7. Ministry of Home Affairs (Shri L.C. Goyal, Joint Secretary), North Block, New Delhi
8. Ministry of Defence (Shri Anand Misra, Joint Secretary (Coordination)).
9. Ministry of Environment and Forests (Shri J.M. Mauskar, Joint Secretary), Pariyavaran Bhavan, CGO Complex, New Delhi - 3.
10. Legislative Department (Shri S.R.Dalheta, Joint Secretary and Legislative Counsel, Room No. 430, A-Wing, Shastri Bhavan, New Delhi).
11. Ministry of Overseas Indian Affairs (Shri G. Gurucharan, Joint Secretary (FS), Akbar Bhavan, Chankyapuri, New Delhi.
12. Department of Urban Affairs, Town Country Planning Organisation, (Shri J.B.Kshirsagar, Chief Planner), Vikas Bhavan (E-Block), I.P. Estate, New Delhi.
13. Director General of Foreign Trade (Shri K.T. Chacko, DG), Department of Commerce, Udyog Bhavan, New Delhi.
14. Development Commissioner, Visakhapatnam Special Economic Zone, Visakhapatnam.
15. Govt. of Andhra Pradesh (Smt. D.L.Parthasarathy, Prl. Secretary (Industries), A.P. Secretariat, Secretariat Building, Hyderabad - 500022.

Copy for information to: PPS to CS/ PS to JS (AM).

[TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART-II  
SECTION-3, SUB-SECTION (ii)]

Government of India  
Ministry of Commerce and Industry  
(Department of Commerce)

New Delhi, dated the 13<sup>th</sup> June, 2007

NOTIFICATION

**S.O.969(E).**- Whereas M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited, a fully owned State Industrial Promotion Organisation of the State of Andhra Praesh, has proposed under Section 3 of the Special Economic Zones Act, 2005 (28 of 2005), hereinafter referred to as the Act, to set up a sector specific Special Economic Zone for pharmaceuticals formulation at Pollepally Village, Jedcharla Mandal, Mahaboobnagar District in the State of Andhra Pradesh;

And whereas the Central Government is satisfied that requirements under sub-section (8) of Section 3 of the said Act, and other related requirements are fulfilled and it has granted letter of approval under sub-section (10) of Section 3 of the Act for development and operation of the sector specific Special Economic Zone for pharmaceuticals formulation at the said Pollepally Village Area on 27<sup>th</sup> October, 2006;

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 4 of the Act and in pursuance of rule 8 of the Special Economic Zones Rules, 2006, the Central Government hereby notifies the following area at Pollepally Village, Jedcharla Mandal, Mahaboobnagar District in the State of Andhra Pradesh, comprising of the Survey numbers and the area given below in the Table, as a Special Economic Zone, namely:-

Table

Sl. No.	Name of Village	Survey Number	Land (in hectares)
(1)	(2)	(3)	(4)
1.	Polepally	458/Part	61.52
2.		408/Part	4.31
3.		409/Part	0.20
4.		410	6.66
5.		411	8.48

6.		412/Part	5.13
7.		425/Part	2.28
8.		434/Part	2.53
9.		435/Part	1.42
10.		439/Part	2.53
11.		440/Part	4.15
12.		441/Part	1.96
<b>Total :</b>			<b>101.17 hectares</b>

(F.2/527/2006-SEZ)

Anil Mukim,  
Joint Secretary to the Government of India.

INWARD SECTION  
21/6/10

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Panchayat Raj and Rural Development Department - Transfer of ~~Certain powers~~ and functions under Section 147 of the Andhra Pradesh Panchayat Raj Act, 1994 to Andhra Pradesh Industrial Infrastructure Corporation for establishment of Green Industrial Park at Polepally and Mudireddypally Gram Panchayat Jadcherla (M), Mahabubnagar District - Notification - Issued.

PANCHAYAT RAJ AND RURAL DEVELOPMENT (PTS.IV) DEPARTMENT

G.O.Ms.No.392

Dated: 23-11-2010.

Read the following: -

1. From the VC & MD, APIIC Ltd., D.O.Lr.No.APIIC/LAC/GP/2007, dated 03-8-2007.
2. Govt.Memo.No.9658/Pts.IV/A2/07, dated 5-8-2010.
3. From the DP O, Mahabubnagar District Lr.No.A3/2475/2007, dated 29-7-2010 and 13-09-2010.
4. From the Dist. Collector, Mahabubnagar, Lr.No.A3/2475/07, dated 25-8-2010.

&&&

**ORDER:**

The Chairman and Managing Director, Andhra Pradesh Industrial Infrastructure Corporation has requested the Government to transfer the powers and functions of Polepally and Mudireddypally Gram Panchayat, Jadcherla (M), Mahabubnagar District to APIIC for better maintenance of civic amenities.

2. In the letter 4<sup>th</sup> read above, the District Collector, Mahabubnagar District has submitted his detailed report along with the resolution passed by the Polepally and Mudireddypally Gram Panchayat for transfer of the powers and functions in favour of Andhra Pradesh Industrial Infrastructure Corporation and stated that following lands are acquired for establishment of Green Industrial Park in Mahabubnagar District.

Sl. No.	Name of the Indl.Park.	Name of the Village & Panchayat	Extent of land In Acres	Whether G.P. resolution furnished
1.	Polepally and Mudireddypalli (V) Jedcherla (M) Mahabubnagar District	Polepally and Mudireddypalli GP	420.25 & 276.23 224.18 & 32.23	GP Resolution along with DPO & Dist. Collector, Mahabubnagar report.

3. The District Collector, Mahabubnagar while furnishing the Gram Panchayat resolution of Polepally and Mudireddypally Gram Panchayat, Mahabubnagar District towards the transfer of certain powers and functions of Gram Panchayat to Andhra Pradesh Industrial Infrastructure Corporation Limited under the provisions of Andhra Pradesh Panchayat Raj Act, 1994 has requested to take necessary action.

4. Government after careful consideration of the proposal, hereby decided to accept the proposal of the Vice Chairman & Managing Director, Andhra Pradesh

Industrial Infrastructure Corporation for transferring certain powers and functions of Gram Panchayat to APIIC in respect of Polepally and Mudireddypally Gram Panchayats, Jadcherla (M), Mahabubnagar District in Sy. No.408 to 459 and 452 to 458 of Polepally Gram Panchayat and Sy. No.590 to 630 and 528 to 617 of Mudireddypally Gram Panchayat to the extent of land measuring 952.89 acres under section 147 of Andhra Pradesh Panchayat Raj Act, 1994.

5. Therefore, the following notification will be published in an Extraordinary Issue of the Andhra Pradesh Gazette dated: 27-11-2010.

**NOTIFICATION**

In exercise of the powers conferred under section 147 of the Andhra Pradesh Panchayat Raj Act, 1994; the Government of Andhra Pradesh hereby transfer the powers and functions of Gram Panchayat as local authority under the various sections as specified in the Annexure to this order to the control of the Andhra Pradesh Industrial Infrastructure Corporation Limited, Andhra Pradesh, Hyderabad in respect of Polepally and Mudireddypally Gram Panchayats in Sy. No.408 to 459 and 452 to 458 of Polepally Gram Panchayat and Sy. No.590 to 630 and 528 to 617 of Mudireddypally Gram Panchayat to the extent of land measuring 952.89 acres, Jadcherla (M), Mahabubnagar District in order to render systematic and regular maintenance in the interest of speedy development of Industries in the State.

**M.V.P.C. SASTRY**  
**SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To  
The Director, Printing, Stationery & Purchase, Hyderabad.  
(with a request to publish the notification in the A.P.Gazette and furnish (50) copies to this Department)

The Commissioner, Panchayat Raj and Rural Employment, Hyderabad

The Chairman & Managing Director, APIIC Limited, Hyderabad.

Copy to: *Pradyuman Shivan Prabhakar &*  
The District Collector (PW), Mahabubnagar District.

The District Panchayat Officer, Mahabubnagar District.

The Industries and Commerce Department, Hyderabad.

The Commissioner of Industries, Andhra Pradesh, Chiragalli Lane,  
Hyderabad.

The Sarpanch, Polepally and Mudireddypally Gram Panchayat, Mahabubnagar District.

The Law (A) Department.

The P.S. to Chief Minister / P.S. to Minister (PR)

The P.S. to Spl. Chief Secretary (PR)

**//FORWARDED BY ORDER//**

*R. Sanyal*  
**SECTION OFFICER**

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40

— do —

443

Total 697-08-1



# भारत का राजपत्र

## The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 720]

No. 720]

नई दिल्ली, बुधवार, जून 13, 2007/ज्येष्ठ 23, 1929

NEW DELHI, WEDNESDAY, JUNE 13, 2007/JYAISTHA 23, 1929

वाणिज्य एवं उद्योग मंत्रालय

(वाणिज्य विभाग)

अधिसूचना

नई दिल्ली, 13 जून, 2007

का.आ. 969(अ).—यतः मै. आंध्र प्रदेश इंडस्ट्रियल इन्फ्रास्ट्रक्चर कारपोरेशन लिमिटेड जो आंध्र प्रदेश के पूर्णतः स्वामित्व वाला राज्य औद्योगिक संवर्धन संगठन है, ने आंध्र प्रदेश राज्य में पोल्लीपल्ली गांव, जेडचारला मण्डल, जिला-महबूबनगर में भेषजीय नुस्खे के लिए एक क्षेत्र विशिष्ट विशेष आर्थिक जोन की स्थापना हेतु विशेष आर्थिक जोन अधिनियम, 2005 (2005 का 28), (जिसे एतदपश्चात् अधिनियम कहा गया है) की धारा 3 के अंतर्गत प्रस्ताव किया है;

और यतः केंद्र सरकार इस बात से संतुष्ट है कि अधिनियम की धारा 3 की उप-धारा (8) के अंतर्गत अपेक्षाओं तथा अन्य संबंधित अपेक्षाओं को पूरा कर लिया गया है और उसने उक्त पोल्लीपल्ली गांव क्षेत्र में भेषजीय नुस्खे के लिए एक क्षेत्र विशिष्ट विशेष आर्थिक जोन के विकास, प्रचालन एवं रख-रखाव हेतु अधिनियम की धारा 3 की उप-धारा (10) के अंतर्गत दिनांक 27 अक्टूबर, 2006 को अनुमोदन पत्र प्रदान कर दिया है;

अतः अब अधिनियम की धारा 4 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और विशेष आर्थिक जोन नियम, 2006 के नियम 8 के अनुसरण में केंद्र सरकार एतद्वारा आंध्र प्रदेश राज्य में पोल्लीपल्ली गांव, जेडचारला मण्डल, जिला-महबूबनगर में निम्नलिखित क्षेत्र को एक विशेष आर्थिक जोन के रूप में अधिसूचित करता है जिसमें निम्नलिखित सर्वेक्षण संख्याएं और क्षेत्र शामिल हैं, अर्थात् :-

तालिका

क्र.सं.	ग्राम का नाम	सर्वेक्षण संख्या	क्षेत्रफल (हेक्टेयर में)
(1)	(2)	(3)	(4)
1.	पोल्लीपल्ली	458/भाग	61.52
2.		408/भाग	4.31
3.		409/भाग	0.20
4.		410	6.66
5.		411	8.48
6.		412/भाग	5.13
7.		425/भाग	2.28
8.		434/भाग	2.53
9.		435/भाग	1.42
10.		439/भाग	2.53
11.		440/भाग	4.15
12.		441/भाग	1.96
	कुल		101.17 हेक्टेयर

[सं. एफ. 2-527-2006-एनडिजि]

अनिल मुकोम, संयुक्त सचिव

## NOTIFICATION

New Delhi, the 13th June, 2007

S.O. 969(E).—Whereas M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited, a fully owned State Industrial Promotion Organisation of the State of Andhra Pradesh, has proposed under section 3 of the Special Economic Zones Act, 2005 (28 of 2005), (hereinafter referred to as the Act) to set up a sector specific Special Economic Zone for pharmaceuticals formulation at Pollepally Village, Jedcharla Mandal, Mahaboobnagar District in the State of Andhra Pradesh:

And whereas the Central Government is satisfied that requirements under sub-section (8) of Section 3 of the said Act, and other related requirements are fulfilled and it has granted letter of approval under sub-section (10) of Section 3 of the Act for development and operation of the sector specific Special Economic Zone for pharmaceuticals formulation at the said Pollepally Village Area on the 27th October, 2006;

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 4 of the Act and in pursuance of Rule 8 of the Special Economic Zones Rules, 2006, the Central Government hereby notifies the following area at Pollepally Village, Jedcharla Mandal, Mahaboobnagar District in the State of Andhra Pradesh, comprising of the Survey numbers and the area given below in the Table, as a Special Economic Zone, namely:—

Table			
Sl. No.	Name of the Village	Survey Number	Land (in hectares)
(1)	(2)	(3)	(4)
1.	Pollepally	458/Part	61.52
2.		408/Part	4.31
3.		409/Part	0.20
4.		410	6.66
5.		411	8.48
6.		412/Part	5.13
7.		425/Part	2.28
8.		434/Part	2.53
9.		435/Part	1.42
10.		439/Part	2.53
11.		440/Part	4.15
12.		441/Part	1.96
<b>Total</b>			101.17 hectare

[No. F. 2/527/2006-SEZ]

ANIL MUKIM, Jt. Secy.

3007  
50

F. No. F. 2/527/2006-SEZ  
Government of India  
Ministry of Commerce and Industry  
Department of Commerce  
(SEZ Section)

Udyog Bhawan, New Delhi  
Dated: the 3<sup>rd</sup> June, 2007

OFFICE MEMORANDUM

Subject: Submission of the notification for setting up of a sector specific Special Economic Zone for pharmaceuticals formulation at Pollepally village, Jedcharla Mandal, Mahaboobnagar District in the State of Andhra Pradesh by M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited - Reg.

I am forwarding herewith a notification dated 3<sup>rd</sup> June, 2007, both English and Hindi, on the above subject for publication in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii).

2. 100 copies of the notification may also be forwarded to this Department for official use.



(Mrs. B. Ravindran)  
Under Secretary to the Government of India

The Manager,  
Government of India Press  
Mayapuri,  
New Delhi.

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II  
SECTION-3, SUB-SECTION (ii)]

Government of India  
Ministry of Commerce and Industry  
(Department of Commerce)

New Delhi, dated the 13<sup>th</sup> June, 2007

#### NOTIFICATION

S.O. -(E).- Whereas M/s. Andhra Pradesh Industrial Infrastructure Corporation Limited, a fully owned State Industrial Promotion Organisation of the State of Andhra Pradesh, has proposed under section 3 of the Special Economic Zones Act, 2005 (28 of 2005), (hereinafter referred to as the Act) to set up a sector specific Special Economic Zone for pharmaceuticals formulation at Pollepally Village, Jedcharla Mandal, Mahaboobnagar District in the State of Andhra Pradesh;

And whereas the Central Government is satisfied that requirements under sub-section (8) of section 3 of the said Act, and other related requirements are fulfilled and it has granted letter of approval under sub-section (10) of section 3 of the Act for development and operation of the sector specific Special Economic Zone for pharmaceuticals formulation at the said Pollepally Village Area on the 27<sup>th</sup> October, 2006;

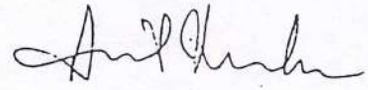
Now, therefore, in exercise of the powers conferred by sub-section (1) of section 4 of the Act and in pursuance of rule 8 of the Special Economic Zones Rules, 2006, the Central Government hereby notifies the following area at Pollepally Village, Jedcharla Mandal, Mahaboobnagar District in the State of Andhra Pradesh, comprising of the Survey numbers and the area given below in the Table, as a Special Economic Zone, namely:-

Table

Serial Number	Name of the Village	Survey Number	Land (in hectares)
(1)	(2)	(3)	(4)
1.	Pollepally	458/Part	61.52
2.		408/Part	4.31
3.		409/Part	0.20
4.		410	6.66
5.		411	8.48
6.		412/Part	5.13
7.		425/Part	2.28
8.		434/Part	2.53
9.		435/Part	1.42
10.		439/Part	2.53

11.		440/Part	4.15
12.		441/Part	1.96
Total :			101.17 hectares

(F.2/527/2006-SEZ)



Anil Mukim,  
Joint Secretary to the Government of India.

44

(भारत के राजपत्र, असाधारण, भाग- II, खण्ड 3, उप खण्ड (ii) में प्रकाशनार्थ)  
भारत सरकार  
वाणिज्य एवं उद्योग मंत्रालय  
(वाणिज्य विभाग)

नई दिल्ली, दिनांक: 13 जून, 2007

अधिसूचना

का.आ. (अ.)यतः नै0 आंध्र प्रदेश इंडस्ट्रियल इन्फ्रास्ट्रक्चर कारपोरेशन लिमिटेड जो आंध्र प्रदेश के पूर्णतः स्व-नित्य वाला राज्य औद्योगिक संवर्धन संगठन है, ने आंध्र प्रदेश राज्य में पोल्लीपल्ली गाँव, जेडचारला मण्डल, जिला - महबूबनगर में भेड़जीय नुसखे के लिए एक क्षेत्र विशिष्ट विशेष आर्थिक जोन की स्थापना हेतु विशेष आर्थिक जोन अधिनियम, 2005 (2005 का 28), जिसे एतदपश्चात् अधिनियम कहा गया है, की धारा 3 के अंतर्गत प्रस्ताव किया है:

और यतः केन्द्र सरकार इस बात से संतुष्ट है कि अधिनियम की धारा 3 की उप धारा (8) के अंतर्गत अपेक्षाओं तथा अन्य संबंधित अपेक्षाओं को पूरा कर लिया गया है और उसने उक्त पोल्लीपल्ली गाँव क्षेत्र में भेड़जीय नुसखे के लिए एक क्षेत्र विशिष्ट विशेष आर्थिक जोन के विकास, प्रचालन एवं रख-रखाव हेतु अधिनियम की धारा 3 की उप धारा (10) के अंतर्गत दिनांक 27 अक्टूबर, 2006 को अनुमोदन पत्र प्रदान कर दिया है:

अतः अब अधिनियम की धारा 4 की उप धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और विशेष आर्थिक जोन नियम, 2006 के नियम 8 के अनुसरण में केन्द्र सरकार एतद्वारा आंध्र प्रदेश राज्य में पोल्लीपल्ली गाँव, जेडचारला मण्डल, जिला-महबूबनगर में निम्नलिखित क्षेत्र को एक विशेष आर्थिक जोन के रूप में अधिसूचित करती है जिसमें निम्नलिखित सर्वेक्षण संख्याएं और क्षेत्र शामिल हैं, अर्थात् :

## तालिका

क्र.सं.	गाँव का नाम	सर्वेक्षण संख्या	क्षेत्र (हेक्टेयर में)
(1)	(2)	(3)	(4)
1.	पोल्लीपल्ली	458/भाग	61.52
2.		408/भाग	4.31
3.		409/भाग	0.20
4.		410	6.66
5.		411	8.48
6.		412/भाग	5.13
7.		425/भाग	2.28
8.		434/भाग	2.53
9.		435/भाग	1.42
10.		439/भाग	2.53
11.		440/भाग	4.15
12.		441/भाग	1.96
कुल :			101.17 हेक्टेयर

(एफ.2/527/2006) एसईजेड

अनिल मुकीम

(अनिल मुकीम)

संयुक्त सचिव, भारत सरकार

# APPENDIX I

(See Paragraph-6)

## CATEGORY - B

**Note : If space provided against any parameter is inadequate, Kindly upload supporting document under 'Additional Attachments if any' at the last part of the Form1. Please note that all such Annexures must be part of single pdf document.**

### (I) Basic Informations

S.No.	Item	Details
	Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 and read with amendment vide notification dated 08.03.2018. ?	Yes
	Type of Violation	Started the work onsite without prior EC under EIA notification, 2006.
	Details of Violation	Some of the industries are under operation in the net usable area of 811.90 acres (386.2 ha) . However, Individual industries have obtained Consent for Establishment and Consent for Operation from State statutory authority before starting up the industry.
1.	Name of the Project	Industrial Park
	Proposal No	SIA/TG/NCP/23911/2018
2.	Project Sector	INFRA-1
3.	Location of the project	Polepally & Rajapur (V), Jadcherla & Balanagar (M), Mahabubnagar (Dist)
4.	Shape of the project land Uploaded GPS file Uploaded copy of survey of India Toposheet	Block (Polygon) <a href="#">Annexure-GPS file</a>  <a href="#">Annexure-Survey of india toposheet</a>
5.	Brief summary of project	<a href="#">Annexure-Brief summary of project</a>
6.	State of the project	Telangana

### Details of State of the project

S.no	State Name	District Name	Tehsil Name
(1.)	Telangana	Mahbubnagar	Jadcharla
7.	Town / Village	Polepally & Rajapur (V), Jadcherla & Balanagar Mandals	
8.	Plot/Survey/Khasra No.	408 - 412 , 418 - 435, 437 - 445, 452 - 459 of Polepally village 588 - 630 of Rajapur Village	
9.	S. No. in the schedule	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones	
10.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number or wells to be drilled	Total area is 954.23 acres (386.163 Ha), out of this net usable is 811.90 acres (386.2 ha). ha.	
11.	New/Expansion/Modernization	New	
12.	Category of project	B	
13.	Does it attract the general condition? If yes, please specify	No	
15.	Does it attract the specific condition?	No	
16.	Is there any litigation pending against the project?	No	

17.	Nearest railway station along with distance in kms.	Gollapally Railway Station, 6 km <b>28</b>
18.	Nearest airport along with distance in kms	Rajiv Gandhi International Airport, 55 km
19.	Nearest Town/City/District Headquarters along with distance in kms	Hyderabad , 80 km
20.	Distance of the project from nearest Habitation	0.250 , 0.250 km
21.	Details of alternative sites examined shown on a toposheet	No
22.	Whether part of interlinked projects?	No
23.	Whether the proposal involves approval/clearance under the Forest (Conservation)Act,1980?	No
24.	Whether the proposal involves approval/clearance under the wildlife (Protection)Act,1972?	No
25.	Whether the proposal involves approval/clearance under the C.R.Z notification,2011?	No
26.	Whether there is any Government Order/Policy relevent/relating to the site? Uploaded Order/Policy	Yes <a href="#">Annexure-Uploaded order/policy</a>
27.	Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	No
28.	Project Cost(in Lac.)	18637.80 Lakhs
30.	Whether the proposed project/activity located in notified Industrial area(Yes/No)	N/A

## Activity

### 1 Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	The total layout area for industrial park is to 386.2 Ha (954.23 acres), Out of this 328.56 ha (811.90 acres) is the net usable area. The land development includes Basic infrastructure, Technical infrastructure, Environmental infrastructure and social & Functional infrastructure.
1.2	Clearance of existing land, vegetation and buildings?	No	Not Applicable The proposed project site is a partially covered with rock boulders, flat surface, which is barren and devoid of any significant vegetation. Thorns and bushes are present in the proposed site.
1.3	Creation of new land uses?	Yes	New Buildings and sheds for manufacturing activities will be constructed

1.4	Pre-construction investigations e.g. bore houses, soil testing?	No	Detailed soil investigations will be carried for establishing the individual industries.
1.5	Construction works?	Yes	Basic infrastructure, Technical infrastructure, Environmental infrastructure and social & Functional infrastructure will be constructed. Already Aurobindo Pharma, Hetero Drugs, Shilpa Medicare and few other units are under operation.
1.6	Demolition works?	No	Not Applicable
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Mostly local labor will be employed. However temporary labor sheds will be provided for the construction workers and it will be cleared after completion of the construction work.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	No	Infrastructure will be developed over the ground. Excavation will be done for construction and it will be used for leveling and landscaping work within the project area.
1.9	Underground works including mining or tunneling?	No	Not Applicable
1.10	Reclamation works?	No	Not Applicable
1.11	Dredging?	No	Not Applicable
1.12	Offshore structures?	No	Not Applicable
1.13	Production and manufacturing processes?	No	Not Applicable
1.14	Facilities for storage of goods or materials?	No	Not Applicable
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Most of the industries are having individual wastewater treatment facilities like STP and ETP. Provision for collection, transportation, storage, and disposal of wastes (Recycling Centre), including MSW, e-waste, hazardous and industrial wastes will be provided.
1.16	Facilities for long term housing of operational workers?	Yes	Two housing areas (rehabilitation areas) will be provided to accommodate employees/workers and a guesthouse for visitors and service engineers etc., and dormitories for workers.
1.17	New road, rail or sea traffic during construction or operation?	No	Not Applicable
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Not Applicable
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	No closure or diversion of existing transport routes are envisaged
1.20	New or diverted transmission lines or pipelines?	No	No diversion of transmission lines and pipelines are required
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	Not Applicable
1.22	Stream crossings?	No	Not Applicable No streams are crossing from site.
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	TSIIC is providing water to Industries in IP through 4 borewells that are in working condition out of 10 borewells.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	Not Applicable
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transportation is required for labour from nearby villages and construction

			materials for the project.
1.26	Long-term dismantling or decommissioning or restoration works?	No	Not Applicable No long term dismantling works involved in this project as the proposed site is an uncultivable and undeveloped land.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	No decommissioning activity is proposed.
1.28	Influx of people to an area in either temporarily or permanently?	Yes	Temporary influx of labour force will be there only during construction phase. However, influx of skilled and professionals if any due to the operations in the project site, will be employed on long term basis by units in the proposed park and will take advantage of already existing infrastructure in the nearby Hyderabad city.
1.29	Introduction of alien species?	No	No introduction of alien species.
1.30	Loss of native species or genetic diversity?	No	No loss of native species or genetic diversity
1.31	Any other actions?	No	No other significant action will have impact on environment.

**2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	The proposed site is uncultivable land which belongs to TSIIC.
2.2	Water (expected source & competing users) unit: KLD	Yes	TSIIC has applied to RWS&S and TDWSC to provide 5 MLD of water to the Industrial Park, Jadcherla for net usable area of 811.90 acres. Letter is enclosed as Annexure-III. However, TSIIC is providing water to Industries in IP through 4 borewells that are in working condition out of 10 borewells. An Overhead tank of capacity 0.45 MLD and Sump with capacity 0.45 MLD are provided in IP. Sump is provided with two motors of 15 HP capacities for providing water to requested industries.
2.3	Minerals (MT)	No	No minerals are required
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	Yes	From the available market near by the project site.
2.5	Forests and timber (source – MT)	No	No forest cutting is involved for construction activities in the project site.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	TSIIC has allocated 10 acres of land to erstwhile APTRANSCO for establishment of 220/132/33 KV substation in the premises of IP, Jadcherla. 63 MVA of power is generated from 220/132/33 KV substation, out of which 47 MVA of power is used for the peak demand in the IP, Jadcherla. Allocation letter for substation is enclosed as Annexure-IV.
2.7	Any other natural resources (use appropriate standard units)	No	No

**3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	Yes	The raw materials for industry and fuel for DG (Diesel Generator) sets shall be used and stored in identified locations. Storage for treated waste water (guard ponds), recycle/reuse are provided as per applicable guidelines and legal requirements. As per MSIHC rules to avoid any hazards for human health, environment, flora, fauna and water supply.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Not Applicable
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	The project comprises of manufacturing units, which would create direct/in-direct employment opportunity on a large scale by which the socioeconomic status of the region will be improved. The project is expected to provide employment to about 25,000 people which includes direct employment of 20000 people and indirect employment of 5000 people.
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	Vulnerable groups of people will not be affected by the proposed project.
3.5	Any other causes	No	No other Causes

**4 Production of solid wastes during construction or operation or decommissioning (MT/month)**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	Yes	Excavation will be done for construction and it will be used for leveling and landscaping work within the project area.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Total municipal solid waste (MSW) generation from the project has been estimated approximately 12.5 TPD. The sludge from STP's will be used as green manure for landscaping within the premises. Solid waste management including collection, transportation, storage, and disposal of wastes (Recycling Centre), including MSW, e-waste, hazardous and industrial wastes.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	Yes	The Hazardous wastes generated from the proposed project and ETP sludge will be sent to the nearby TSD Facility for safe disposal.
4.4	Other industrial process wastes	No	Not Applicable

4.5	Surplus product	No	Not Applicable
4.6	Sewage sludge or other sludge from effluent treatment	No	Individual Units will make their own arrangements for treatment.
4.7	Construction or demolition wastes	Yes	During construction some amount of construction debris may be generated which will be segregated and whatever is re-saleable will be sold to buyers and rest of the waste will be used for filling up of low lying areas and development of internal roads and boundary walls.
4.8	Redundant machinery or equipment	No	No Redundant machinery or equipment is envisaged.
4.9	Contaminated soils or other materials	No	Not envisaged during normal operation. Accidental spills if any, will be recovered and appropriate remedial measure will be carried out.
4.10	Agricultural wastes	No	No Agricultural wastes are envisaged
4.11	Other solid wastes	No	None

**5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	No	Individual Industries will be taking appropriate measures
5.2	Emissions from production processes	No	Individual Industries will be taking appropriate measures
5.3	Emissions from materials handling including storage or transport	No	Individual Industries will be taking appropriate measures
5.4	Emissions from construction activities including plant and equipment	No	Dust emissions are temporary in nature only during construction and it will be controlled by water sprinkling .
5.5	Dust or odours from handling of materials including construction materials, sewage and waste	No	Dust Suppression system and green belt of adequate widths shall be proposed around manufacturing zones such that they act as green buffers.
5.6	Emissions from incineration of waste	No	Not Applicable
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	Not Applicable
5.8	Emissions from any other sources	No	Not Applicable

**6 Generation of Noise and Vibration, and Emissions of Light and Heat:**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	No	Not Applicable
6.2	From industrial or similar processes	No	Not Applicable

6.3	From construction or demolition	Yes	Noise will be generated during construction stages due to the concrete mixers, vehicular movements etc. However all measures shall be taken so that noise levels do not increase beyond the specified limits in public domain. Protective gears will be used by occupational workers.
6.4	From blasting or piling	No	Not Applicable
6.5	From construction or operational traffic	Yes	Noise from traffic movements is expected from the project during construction stage. However it will not be for a significant intensity and duration and it is localized.
6.6	From lighting or cooling systems	No	Not Applicable
6.7	From any other sources	No	Not Applicable

**7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Individual units will store and handle as per the rules and procedures prescribed by the national regulatory body.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	Individual units will have their own treatment and disposal facility.
7.3	By deposition of pollutants emitted to air into the land or into water	No	Not applicable. Land: Wastes and Wastewater generated will not be discharged onto the land. Proper waste management facilities will be provided. Contamination of land is not envisaged.
7.4	From any other sources	No	An adequate drainage system will be provided at the site with separate collection streams to segregate the storm water run-off, material storage areas and other wastewater streams.
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	No risk of long term build up of pollutants in the environment from various sources is expected.

**8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	It would be stipulated that, all the units in the proposed project will follow Hazardous waste management rules during handling and storage of hazardous materials.
8.2	From any other causes	No	Not Anticipated

8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	The project site is in Seismic Zone-II (Least Active zone). Therefore no damage will be anticipated due to earthquakes.
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**9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>o Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>o housing development</li> <li>o extractive industries</li> <li>o supply industries</li> <li>o Other</li> </ul>	No	No specific consequential general development of the surrounding area and localities involving public amenities is envisaged considering the infrastructure already available and adequate to meet the requirements. Therefore there will be no significant load on the environment.
9.2	Lead to after-use of the site, which could have an impact on the environment	No	The proposed project is going to be operated for a long term.
9.3	Set a precedent for later developments	No	Development of local community Improvement in Quality of life Ecological balance by sustainable development
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	There are no other projects with similar effects in the vicinity

**(III) Environmental Sensitivity**

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	No such areas which are protected under International conventions National or local legislation for their ecological landscape, cultural or other related value in the surroundings.
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	Dindi river is about 2-3 kms from the site. Appannapalli and Tigalapalli Reserved Forest within 10 km from the project site.
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	There are no sensitive or endangered species of flora & fauna in the surrounding area which will be affected by the project activity.
4	Inland, coastal, marine or underground waters	No	No such areas which are important or Sensitive for ecological reasons exist in the vicinity of the project area.
5	State, National boundaries	No	There is no state and national boundaries
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	No	No such tourist and pilgrim areas are present. However, small temples are present.

7	Defence installations	<b>35</b>	No	There are no Defense installations near the project area.
8	Densely populated or built-up area		No	The proposed project is located in Polepalli village of Jadcherla mandal and Rajapur village of Balanagar Mandal in Mahboobnagar district, which is not very densely populated.
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)		No	No such sensitive man-made land uses are present.
10	Areas containing important, high quality or scarce resources. (ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)		Yes	TSIIC is providing water to Industries in IP through 4 borewells that are in working condition out of 10 borewells.
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)		No	Some industries are under operation.
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects		No	There are no such areas which are susceptible to natural hazards near the project location. Proposed project falls under Seismic Zone II (Low Damage Risk Zone) as per IS 1893 (Part I).

#### (IV) PROPOSED TERMS OF REFERENCE FOR EIA STUDIES

1	<b>Uploaded Proposed TOR File</b>	<a href="#">Annexure-TOR file</a>
2	<b>Uploaded scanned copy of covering letter</b>	<a href="#">Annexure-scanned copy of covering letter</a>
3	<b>Uploaded Pre-Feasibility report(PFR)</b>	<a href="#">Annexure-PFR</a>
4	<b>Uploaded additional attachments(only single pdf file)</b>	<a href="#">Annexure-Additional attachments</a>

#### ADDITIONAL MULTIPLE ENTERIES

Sr. no.	Remarks	Uploaded Additional Attachments
1	<b>Water allocation letter</b>	<a href="#">Annexure-Additional Attachments</a>
2	<b>Power Approval</b>	<a href="#">Annexure-Additional Attachments</a>
3	<b>Land Acquisition</b>	<a href="#">Annexure-Additional Attachments</a>
4	<b>Line of Activity</b>	<a href="#">Annexure-Additional Attachments</a>

#### (V) Undertaking

The aforesaid application and documents furnished here with are true to my knowledge

V.(i)	Name	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
	Designation	Chief Engineer
	Company	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
	Address	Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Parishrama Bhavan, 5th Floor, Basheerbagh,Hyderabad- 500004.

#### Essential Details Sought

S. No.	EDS Sought Date	EDS Sought	Letter
--------	-----------------	------------	--------

**NO Record****36****Additional Details Sought**

<b>S. No.</b>	<b>ADS Sought Date</b>	<b>ADS Sought</b>	<b>Letter</b>
(1.)	28/02/2020	You are requested to submit revise the layout as per the recommendations of Sub-Committee and submit the same alongwith Commitment for providing CETP.	
(2.)	12/02/2021	Submitting commitment letter for providing CETP and layout plan for obtaining ToR for Industrial park, Polepally.	<a href="#">EDS Letter</a>

**Transferred Details(Category A To B)**

<b>S. No.</b>	<b>Category A(Proposal No)</b>	<b>Category B(Proposal No)</b>	<b>Transferred Date</b>	<b>Reason</b>	<b>Letter</b>
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**NO Record**[Print](#)

**Telangana Industrial Infrastructure Corporation Ltd.**

(A Government of Telangana Undertaking)

**Lr.No: EMP/TSIIC/41/EC-JDCL/2016-17****Date: 01.09.2025****To**

**Sri. Tarun Kathula  
Scientist 'G'  
Sub-Office  
Ministry of Environment, Forest and Climate Change  
Government of India  
Hyderabad, Telangana**

Sir,

**Sub:M/s. Telangana Industrial Infrastructure Corporation  
(TGIIC) Ltd – Industrial Park at Polepally (V), Jadcherla (M) and  
Rajapur (V), Balanagar (M), Mahaboobnagar (Dist), Telangana -  
Undertaking- Submitted- Reg.**

\*\*\*

With reference to the subject cited, an Undertaking is herewith enclosed for Industrial Park at Polepally (V), Jadcherla (M) and Rajapur (V), Balanagar (M), Mahaboobnagar (Dist), Telangana.

Thanking You,

Yours faithfully

**CHIEF ENGINEER**

Encl: As Above

**UNDERTAKING**

This is to certify that TGIC Ltd is not housing any Category A & B industries (EIA Notification, 2006) in the Industrial Park at Polepally (V), Jadcherla (M) and Rajapur (V), Balanagar (M), Mahaboobnagar (Dist), Telangana.

*D. K. S.*  
1/9/24  
CHIEF ENGINEER